

LOK SABHA DEBATES

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LOK SABHA

Wednesday, July 30, 1980/Sravana 8,
1902 (Saka)

The Lok Sabha met at Eleven of
the Clock.

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Financial Assistance to Maharashtra for Police Housing

*757. SHRI R. K. MHALGI: Will the Minister of HOME AFFAIRS be pleased to lay a statement showing:

(a) the total amount given to the Government of Maharashtra during 1977-78 and 1978-79 under the Central loan assistance for Police housing;

(b) how many tenements were constructed during the period with this Central assistance in Maharashtra;

(c) whether there are any Central guidelines to that effect; and

(d) how much amount is likely to be given during 1980-81?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
(SHRI YOGENDRA MAKWANA): (a)
Rs. 126.53 lakhs.

(b) Central assistance received for Police housing was merged by the State Government with the State Plan Funds allotted for Police housing and no project was specifically earmarked for being taken up against the Central loan assistance nor separate accounts were maintained. However, the State Government have informed that quarters for 88 Police

Officers and 1,944 Constables were constructed in 1977-78. In 1978-79 quarters for 38 Police Officers and 715 Constables were constructed.

(c) The Central assistance was intended to construct quarters/bar-racks for Police personned (non-gazetted) in the State. No other detailed guidelines, as such were issued.

(d) The Police Housing Scheme as a Central Scheme has been discontinued in 1979-80. Government has, however, taken up with the Planning Commission for the revival of the Scheme. When it is so revived, Maharashtra will get its due share from the Scheme.

SHRI R. K. MHALGI: The Central assistance to Police housing is really a welfare scheme. The National Police Commission have made a number of concrete suggestions for Police housing. The Seventh Finance Commission has also recommended an outlay of Rs. 82.86 crores for providing residential accommodation for the Police personnel in 15 States. In view of all this, how is it that the Police housing scheme as a central scheme has been discontinued in 1979-80? May I know the reasons for it?

SHRI YOGENDRA MAKWANA: It was discontinued by the previous Government. But the present government has decided to revive it.

SHRI R. K. MHALGI: The previous government might have cancelled it or discontinued it. May I know the reasons why they have done so?

SHRI YOGENDRA MAKWANA: The reasons are best known to them.

SHRI SUNIL MAITRA: What is this reply? Government is a continuing one.

SHRI R. K. MHALGI: That must be for some reasons. I want those reasons.

SHRI YOGENDRA MAKWANA: The reasons are not assigned. They have discontinued it. Now we are reviving it.

SHRI R. K. MHALGI: My question is: whether it is this Government or that Government, does not arise. The scheme was there in existence for ten years since 1971 and it has been discontinued. Of course, there must be some reasons. What are those reasons?

SHRI YOGENDRA MAKWANA: The National Development Council decided to transfer this scheme to the State Governments.

SHRI BHAGWAT JHA AZAD: Say that.

SHRI R. K. MHALGI: My second supplementary is this. The All India average of Police housing is 58.2 per cent and in Maharashtra alone 42,771 Police personnel are at present entitled to rent-free housing. I want to know when the average of Police housing would rise upto 75 per cent and what are the new schemes under consideration?

SHRI YOGENDRA MAKWANA: Sir, it will be the endeavour of the Government to increase the number of houses for the police personnel. So far as the Seventh Finance Commission is concerned, they have allotted funds to fifteen States. For the rest of the States, the Central Government proposes to give according to the Plan.

Sale of Unlicensed Liquor in Delhi

*758. **SHRI ARJUN SETHI:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some unlicensed liquor manufacturing and selling places in

Delhi were raided during the last three years;

(b) if so, the number of persons arrested, prosecuted and punished as a result of such raids; and

(c) whether Government have conducted any survey regarding the number of persons who are consuming illicit liquor and other liquor in the Capital?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) Yes, Sir.

(b) 52 persons were arrested as a result of raids conducted on the liquor manufacturing places during the year 1977-79. Four persons out of these were convicted while one person was discharged. The cases against the remaining 47 persons are pending trial in the Courts. Besides eight persons were arrested as a result of six raids conducted during the year 1980 (upto June 1980) and their cases are under investigation.

(c) No, Sir.

SHRI ARJUN SETHI: Mr. Speaker, Sir, one of the reasons for increase in the illicit liquor trade is because of easy acquittal by the courts in such cases; the procedure is such that it takes time to dispose of the cases by the court.

May I ask the hon. Minister whether any specific steps have been taken by Government in this regard so that they can bring a comprehensive legislation in the context of such cases to provide summary trial for the offenders?

SHRI YOGENDRA MAKWANA: We can, of course, decrease this by educating the public. That has been taken up by the Central Government.

SHRI ARJUN SETHI: In the context of the recent incidents in Delhi that have led to deaths in some cases due to consumption of spurious or poisonous liquor, may I know what